

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3241
ANSWERED ON:23.08.2011
LE OF CWG FLATS
Patasani Dr. (Prof.) Prasanna Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government had proposed to sell the Commonwealth Games flats to the Government officials, legislators, Public Sector Undertakings etc.;
- (b) if so, the details thereof and the reasons therefor;
- (c) the difference of price at which these flats are being offered and the market price; and
- (d) the total loss likely to be suffered by the Government on this count?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b) Delhi Development Authority (DDA) has informed that a number of requests have been received from Central Government/State Government and Public Sector Undertakings (PSUs) etc. for allotment of these flats to them and therefore, a decision has been taken by the DDA in its meeting held on 26.5.2011 to allot the flats of Commonwealth Games Village to the Central Government/State Government, their sub-ordinate department and PSUs. Subsequently, a proposal of DDA to amend DDA (Management & Disposal of Housing Estates) Regulations, 1968 was approved by the Ministry of Urban Development to enable DDA to dispose of these flats to the Central Government/State Government, their sub-ordinate department and PSUs etc.

DDA has also informed that to get an idea of prevailing market rates, around 100 flats of all categories would be put to auction/through sealed bidding process for these flats.

(c) DDA has further informed that Price Fixation Committee has carried out an exercise and finalized the basic rate of ₹ 16200/- per sq. ft. as the reserve price (Minimum rate for bidding) to be offered through tender. The flats will be offered at the tendered price. Accordingly, market price of the flats will be determined basing on these tendered prices. Hence, question of the difference between prices at which the flats will be offered and the market price, does not arise.

(d) In view of the details in (c) above, DDA has informed that there is no possibility for loss to it.